



2026:AHC:4585

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 18773 of 2025

Giri Prasad

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Chitra Sen Ram, Mohd. Ayub
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Mohd. Ayub, learned counsel for the writ petitioner and Sri B.K. Srivastava, learned Standing Counsel for the State.
2. The grievance of the writ petitioner is that though he was appointed on the post of Forester in the year 1988, was promoted on the post of Deputy Ranger in the year 2007 and further promoted on the post of Range Forest Officer, but the IIIrd ACP has not been paid to him.
3. Learned Standing Counsel on the other hand submits that the claim of the writ petitioner needs adjudication at the first instance by Respondent no.4.
4. Considering the submissions so made across the Bar, the writ petition stands **disposed of** directing the writ petitioner to prefer a comprehensive representation along with self attested copy of the writ petition and the certified copy of the order before Respondent no.4, who on the said motion shall proceed to consider the claim of the writ petitioner strictly in accordance with law within a period of two months, from the date of production of certified copy of the order.
5. Instructions filed today are taken on record and marked as Appendix 'A'.

January 8, 2026

N.S.Rathour

(Vikas Budhwar,J.)